

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KUMAR BROTHERS ENTERPRISES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kumar Brothers Enterprises Private Limited
2.	Date of incorporation of corporate debtor	13.06.2013
3.	Authority under which corporate debtor is incorporated / registered	ROC-Patna
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900BR2013PTC020543
5.	Address of the registered office and principal office (if any) of corporate debtor	Maurya Market Dharamshala Road Sasaram Rohtas - 821115, Bihar
6.	Insolvency commencement date in respect of corporate debtor	28.06.2022 (Order intimated to IRP on 05.07.2022)
7.	Estimated date of closure of insolvency resolution process	24.12.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sagar Jain IBBI/IPA-001/IP-P02074/2020-2021/13209
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Crooked Lane, 1st Floor, Kolkata - 700069 E-mail: ip.sagarjain@jainsaraogi.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1, Crooked Lane, 1st Floor, Kolkata - 700069 E-mail: cirp.kbcpi@gmail.com
11.	Last date for submission of claims	19.07.2022 (14 days taken from intimation of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

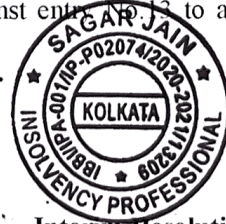
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kumar Brothers Enterprises Private Limited on 28.06.2022.

The creditors of Kumar Brothers Enterprises Private Limited, are hereby called upon to submit their claims with proof on or before 19.07.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class N.A. in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



CA Sagar Jain

Interim Resolution Professional

IBBI/IPA-001/IP-P02074/2020-2021/13209

Date: 07.07.2022

Place: Bihar